

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BIHAR E-GOVERNANCE SERVICES & TECHNOLOGIES LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor Bihar E-Governance Services & Technologies Limited
2.	Date of incorporation of corporate debtor 22/09/2006
3.	Authority under which corporate debtor is incorporated / registered Ministry of Corporate Affairs, ROC-Patna
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U72200BR2006PLC012666
5.	Address of the registered office and principal office (if any) of corporate debtor Registered office address as per the MCA Records: Beltron Bhawan, Shastri Nagar, Patna, Bihar, India, 800023 Other Address: Sharnam House no-15, Road no-8, Patel Nagar East, Patna, Bihar, India, 800023
6.	Insolvency commencement date in respect of corporate debtor 24 th April, 2024 as per the order of the Hon'ble National Company Law Tribunal, Bench at Kolkata
7.	Estimated date of closure of insolvency resolution process 21 st October, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional Name: Kanchan Dutta Reg No: IBBI/IPA-001/IP-P00202/2017-18/10391
9.	Address and e-mail of the interim resolution professional, as registered with the Board Address: Chatterjee International Centre, 14 th Floor, Flat No. 13A, 33A J.L. Nehru Road, Kolkata 700071 Email id: kanchan@kgrs.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: Chatterjee International Centre, 17 th Floor, Flat No. 13A, 33A, J.L. Nehru Road, Kolkata 700071 Email id: cirp.best@gmail.com
11.	Last date for submission of claims 8 th May, 2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional Not applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not applicable as per information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Web link: https://www.ibbi.gov.in/home/downloads Physical Address: same as above in point no. 10 (b) Not applicable as per information available with the IRP

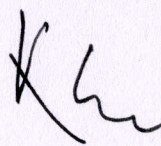

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Bihar E-Governance Services & Technologies Limited on 24th April, 2024.

The creditors of Bihar E-Governance Services & Technologies Limited are hereby called upon to submit their claims with proof on or before 8th May, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- Not applicable as per information available with the IRP.

Submission of false or misleading proofs of claim shall attract penalties.



Kanchan Dutta
Interim Resolution Professional
Bihar E-Governance Services & Technologies Limited
IBBI/IPA-001/IP-P00202/2017-18/10391
AFA Valid Upto: 12.11.2024
Date and Place: 26th April, 2024 | Kolkata